विश्वीकृष्ट नव्यन- व-12



बाज्जत

The Assam Gazette

লিয়াবাৰণ EXTRAORDINARY

बाध-कर्ष्यय होता संकानिक

PUBLISHED BY AUTHORITY

নং 156 দিখাপুৰ, মজলবাৰ, 5 ন্ৰেম্বৰ, 1974 চন, 14 কাডি, 1896 শক No. 156 Dispur, Tuesday, November 5, 1974, 14th Kartika, 1896 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 31st October, 1974

No. LJL. 178/74/53.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XXVII OF 1974

(Received the assent of the Governor on the 30th October; 1974)
THE ASSAM CONTINGENCY FUND (AMENDMENT)
ACT, 1974

An Act

further to amend the Assam Contingency Fund Act, 1950.

Preamble. Whereas it is expedient to amend the Assam Contingency
Fund Act, 1950, herein called the principal Act.

It is hereby enacted in the Twenty-fifth year of the Republic of India as follows:-

1. (1) This Act may be called the Assam Contingency and comm- Fund (Amendment) Act, 1974. encement.

(2) It shall come into force at once and shall remain

Amendment 2. In the principal Act, to Section 3, the following proviso 3 of Assam
Act IX of 1950.

Provided:

Assam Contingency Fund (Amendment) Act, 1974, a further sum of ten crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund of Assam.

The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the 31st day of March, 1975 and shall be re-transferred from the Contingency Fund to the Consolidated Fund of Assam on or before the 1st April, 1975.

Services and purposes by Major Heads. (1) 769—Appropriation to the Contingency Fund.

Sums not exceeding Rs. 10,00,00,000

3. (1) The Assam Contingency Fund (Amendment) Assam Ordinance Repeal and Ordinance, 1974 is hereby repealed. saving. I of 1974.

> (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-ninth day of June. 1974.

> > Md. SAADULLAH, Joint Secretary to the Govt. of Assam, Law Department.

GAUHATI.—Printed and published by the Joint Superintendent, Assam Government Press (Ex-Gazette), No.309-1,460+40-5-11-74.